

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. 3

Excise Appeal No. 51612 of 2019

(Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-431-18-19 dated 29.03.2019
passed by the Commissioner (Appeals), Indore)

M/s Indian Engineering Works

Appellant

Gram Navda Panth, Dhar Road
Indore (M.P.)

VERSUS

**Commissioner, Central Goods & Service Tax
And Central Excise, Indore**

Respondent

Manik Bagh Palace, Post Bag No.10,
Indore (M.P.)

Appearance

Shri Krishan Garg, Advocate – for the Appellant

Shri Sanjay Kumar Singh, Authorized Representative – for the
Respondent

CORAM:

HON'BLE MR. P.V SUBBA RAO, MEMBER (TECHNICAL)

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION : 30/01/2023

Final Order No. 50092/2023

P.V. Subba Rao:

Learned counsel for the appellant prays to withdraw the
appeal. The prayer is granted. The appeal is dismissed as
withdrawn.

(Dictated & pronounced in open Court)

**(P. V. SUBBA RAO)
MEMBER(TECHNICAL)**

**(BINU TAMTA)
MEMBER(JUDICIAL)**

RM

